

ITEM NO.1

COURT NO.3

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2689/2012

(From the judgement and order dated 07/05/2009 in CRLA No.884/2000, of The HIGH COURT OF M.P AT JABALPUR)

RAM VISWAS

Petitioner(s)

VERSUS

STATE OF M.P.

Respondent(s)

(With appln. for exemption from filing O.T., bail, exemption from filing c/c of the impugned order and office report)
(For final disposal)

Date: 12/12/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. S.C. Patel, Adv. (SCLSC)
Ms. Meera Kaura, Adv.
Mr. Tejas Patel, Adv.

For Respondent(s) Ms. Vibha Dutta Makhija, Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard Mr. S.C. Patel learned counsel for the petitioner and Ms. Vibha Dutta Makhija learned counsel for the respondent State at considerable length.

Hearing concluded.

The Court reserved its verdict.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master